

Acquisition of Lands for Housing of P. & T. Staff

1644. DR. M. SANTOSHAM: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that Government have appointed a Committee to examine the question of acquisition of developed lands from the private citizens for the purpose of housing of Posts and Telegraphs Department Staff; and

(b) if so, whether Government propose to issue instructions to the State Governments/Union Territories Administrations to refrain from acquiring developed lands for this purpose and instead acquire only undeveloped lands till such time as the Committee has not submitted its report?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) and (b). No, Sir. But a Committee has been set up to examine the working of the Land Acquisition Act, 1894.

Cost Structure of Sugar

1646. SHRI D. C. SHARMA:
SHRI K. P. SINGH DEO:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the Tariff Commission has been asked by Government to make a fresh examination of the cost structure of sugar and recommend new cost schedule to determine a fair price for sugar;

(b) if so, the terms of reference; and

(c) when it is likely to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Yes, Sir.

(b) The Tariff Commission has been requested to undertake a fresh examination of the cost structure of sugar and to prepare new cost schedules to determine the fair price payable to the sugar industry. The Commission has also been requested that in formulating its recommendations they should enquire, *inter alia*, into the following points:—

- (i) Should the classification of factories into zones be according to the recommendations of the Sugar Enquiry Commission and, if not, on what other considerations? What part crushing capacity of a factory should play in this classification? What should be the zones into which the factories should be grouped, having regard to the basis of classification which may now be recommended by the Tariff Commission?
- (ii) While preparing the cost schedules for price fixation, the Commission might recommend the basis on which the provision for depreciation should be made: Whether depreciation to be allowed in the cost structure should be calculated on replacement value or on the written down values of assets and how individual factories which modernise their plant or expand their capacities should be compensated for the investment made?
- (iii) Whether provision should be made in the price to compensate units situated in an area which, under free market conditions, would have an inherent advantage over units in other areas due to higher productivity and better efficiency? If so, what should be the provision?
- (iv) Whether to encourage organised an deficient system of